

ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

TP No. 12/397/398/GB/2016 (CP No. 161 of 2013)  
and  
TA No. 31 of 2016 (CA No. 763 of 2013)  
In  
TP No.12/397/398/GB/2016 (CP No. 161 of 2013)

Inder Chand Pincha

-Petitioners

-Versus-

Ketela Tea Co. Pvt. Ltd.

- Respondents

**PRESENT**

Hon'ble Mr. Justice P K Saikia, Member (J)

**Date of hearing: 21.02.2017**

Name of the Company	
Under Section	397/398

Sl. No.	Name & Designation of Authorized Representative.(in Capital Letters).	Appearing on behalf of	Signature with date
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TP No. 12/397/398/GB/2016  
(CP No. 161 of 2013)

**ORDER**

Mr. A Pincha, the authorised representative of the petitioner, is present. Mr. N. Pincha, (respondent No. 9), represents the respondent Nos. 1 to 9 as well as respondent No.18 before this court today. Respondent No.18 has filed reply to the petition, copy of which was furnished to the Mr. A.Pincha Mr. A Pincha submits that the petitioner is not going to file any rejoinder to the reply, filed by the respondent No. 18.

I have heard the argument, advanced from the side of the petitioner. The petitioner's side also submits a written synopsis of argument advanced from their side today, copies thereof is also furnished to the respondent side.

The respondent side has also advanced argument to reply the argument from the side of the petitioner. But same could not be concluded due to paucity of time.

List this matter on 20.03.2017 for further argument from the side of the respondents.

The respondents have prayed that they may also be allowed to submit written synopses of argument to be advanced from their side on the next date.

The prayer is allowed.

The respondents are asked to submit written synopsis of argument before this court on the next date, however, copies thereof are to be furnished to the petitioner side, if possible personally, at least one week before the next date.

The respondents have agreed to abide by such conditions and also undertake to furnish the copies of written synopsis of argument from their side at least a week ahead of next date and also undertake to furnish the same to the petitioner personally.

**TA No. 31 Of 2016**

(corresponding to CA No. 763/2013)

in

TP 12. Of 2016

**ORDER**

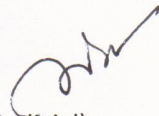
Mr. A Pincha, the authorised representative of the applicant, is present. Mr. N. Pincha, (respondent No. 9), represents the respondent Nos. 1 to 9 as well as respondent No.18. Respondent No.18 before this court today.

I have heard the argument, advanced from the side of the applicant.

The respondent side has also advanced argument to reply the argument from the side of the applicant. But same could not be concluded due to paucity of time.

List this matter on 20.03.2017 for further argument from the side of the respondents.

samir

  
Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench